[Shri Manubhai Shah]

commodities of life, particularly foodgrains, edible oils and various other essential commodities. Hoarding is being reported from many quarters. So also there are reports of mal-distribution of foodgrains, edible oils and other things. The earlier powers having been withdrawn, because of the non-utilisation of rules under the Defence of India Act, Government are obliged to invoke those powers and bring about an Ordinance.

Sir, here is a simple piece of legislation to replace the Ordinance issued by the hon. President by a regular Act of Parliament. I do, therefore, hope that my hon. friend will withdraw his objection.

Shri M. R. Masani: Certainly not.

Shri Manubhai Shah: I hope he will withdraw his objection because this is a legitimate use of governmental powers in the interest of the public and the community.

Mr. Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955".

The motion was adopted.

Shri Manubhai Shah: Sir. I introduce the Bill.

STATEMENT RE: ESSENTIAL COMMODITIES (AMENDMENT) ORDINANCE 1966

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Essential Commodities (Amendment) Ordinance, 1966, as required under rule 71 (1) of the Rules of Procedure and Conduct of Buisness in Lok Sabha. [*Placed in Library, See* No. LT-6828/66].

13.55 hrs.

•DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1966-67—*contd.*

Mr. Speaker: The House will now take up further discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1966-77. Shri Bade may continue his speech.

श्री बड़े (खारगोन) : अध्यक्ष महोदय कल मैं सप्लीमेंटरी ग्रांण्ट्स पर बोल रहा था, डिवैल्यूशन का ही जिक्र इन सप्लीमेंट्री ग्राण्ट्स में है और उनमें से मैं विशेष कर डिमाण्ड नं० 16, 17 और 117 के बारे में बोल रहा था । सबसे पहले मैं डिमाण्ड नं० 16 की तरफ आपका ध्यान आकर्षित करता हूं । डिमाण्ड नं 16 में उन्होंने एम्बैसीज़ के वास्तेपैसा मांगा है, उसमें उन्होंने 371.41 लाख रुपये के एडीशनल एक्सपैन्डिचर का उल्लेख किया है—क्योंकि डिवैल्यूशन हो गया है । वह कहते हैं कि यह एम्बेसीज़ पर खर्च होगा और कल ही एम्बेसीज़ की लिस्ट उन्होंने बताई थी । 71 एम्बैसीज़ ऐसी हैं जिन पर काफी खर्च हो जाता है । जिस वक्त डिवैल्यूशन किया था उस वक्त उन्होंने कहा था कि इन एम्बैसीज़ पर भी हम खर्चे को कम करेंगे, मैं जानना चाहता हूं कि एम्बेसीज़ के खर्चे में कितनी कमी की है, इसमें आपने इस सम्बन्ध में कोई दिग्दर्शन नहीं किया है । डिवैल्यूशन के बाद खर्चा बढ़ने के कारण आपने 371.41 लाख रुपये की ज्यादा मांग की है, जबकि आपको खर्च को घटाना चाहिये था ।

इसी तरह से डिमाण्ड नं० 17 में आपने कच्छ ट्रिब्यूनल के खर्च के वास्ते पैसा मांगा है ।

"The Kutch Tribunal was constituted pursuant to the agreement of 30th June, 1965".